

aneous Provisions) Regulations, 1965, published in Notification No. S.R.O. 2E dated the 6th February, 1965, as corrected by Notification No. S.R.O. 4E dated the 2nd April, 1965, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-4275/65].

#### NOTIFICATIONS UNDER THE CUSTOMS ACT

The Minister of Planning (Shri B. R. Bhagat): Sir, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 636 dated the 1st May, 1965.
- (ii) G.S.R. 666 dated the 30th April, 1965.
- (iii) G.S.R. 702 dated the 8th May, 1965, containing the Manufacture in Customs Bonds (General) Second Amendment Rules, 1965.
- (iv) G.S.R. 703 dated the 8th May, 1965.
- (v) G.S.R. 735 dated the 11th May, 1965.
- (vi) G.S.R. 736 dated the 11th May, 1965.
- (vii) G.S.R. 760 dated the 20th May, 1965.
- (viii) G.S.R. 764 dated the 29th May, 1965.
- (ix) G.S.R. 765 dated the 29th May, 1965.
- (x) G.S.R. 787 dated the 5th June, 1965.
- (xi) G.S.R. 816 dated the 12th June, 1965.
- (xii) G.S.R. 817 dated the 12th June, 1965.
- (xiii) G.S.R. 847 dated the 19th June, 1965.
- (xiv) G.S.R. 849 dated the 19th June, 1965.
- (xv) G.S.R. 850 dated the 19th June, 1965.

- (xvi) G.S.R. 886 dated the 26th June, 1965.
- (xvii) G.S.R. 887 dated the 26th June, 1965.
- (xviii) G.S.R. 888 dated the 26th June, 1965.
- (xix) G.S.R. 889 dated the 26th June, 1965.
- (xx) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1965, published in Notification No. G.S.R. 892 dated the 23rd June, 1965.
- (xxi) G.S.R. 920 dated the 3rd July, 1965.
- (xxii) G.S.R. 937 dated the 10th July, 1965.
- (xxiii) G.S.R. 938 dated the 10th July, 1965.
- (xxiv) G.S.R. 987 dated the 17th July, 1965.
- (xxv) G.S.R. 988 dated the 17th July, 1965.
- (xxvi) G.S.R. 1038 dated the 24th July, 1965.
- (xxvii) G.S.R. 1039 dated the 24th July, 1965.
- (xxviii) G.S.R. 1040 dated the 24th July, 1965.
- (xxix) G.S.R. 1041 dated the 24th July, 1965.
- (xxx) G.S.R. 1042 dated the 24th July, 1965.
- (xxxi) G.S.R. 1043 dated the 24th July, 1965.
- (xxxii) G.S.R. 1044 dated the 24th July, 1965.
- (xxxiii) G.S.R. 1045 dated the 24th July, 1965.

[Placed in Library, see No. LT-4450/65].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Ex-

[Shri B. R. Bhagat]

- |  |   |
|--|---|
| <p>port Drawback (General)<br/>Rules, 1960:—</p> <p>(i) G.S.R. 701 dated the 8th<br/>May, 1965.</p> <p>(ii) G.S.R. 818 dated the 12th<br/>June, 1965.</p> <p>(iii) G.S.R. 819 dated the 12th<br/>June, 1965.</p> <p>(iv) G.S.R. 851 dated the 19th<br/>June, 1965.</p> <p>(v) G.S.R. 852 dated the 19th<br/>June, 1965.</p> <p>(vi) G.S.R. 1013 dated the 24th<br/>July, 1965.</p> <p>(vii) G.S.R. 1014 dated the 24th<br/>July, 1965.</p> <p>(viii) G.S.R. 1015 dated the 24th<br/>July, 1965.</p> <p>(ix) G.S.R. 1016 dated the 24th<br/>July, 1965.</p> <p>(x) G.S.R. 1017 dated the 24th<br/>July, 1965.</p> <p>(xi) G.S.R. 1018 dated the 24th<br/>July, 1965.</p> <p>(xii) G.S.R. 1019 dated the 24th<br/>July, 1965.</p> <p>(xiii) G.S.R. 1020 dated the 24th<br/>July, 1965.</p> <p>(xiv) G.S.R. 1021 dated the 24th<br/>July, 1965.</p> <p>(xv) G.S.R. 1022 dated the 24th<br/>July, 1965.</p> <p>(xvi) G.S.R. 1023 dated the 24th<br/>July, 1965.</p> <p>(xvii) G.S.R. 1024 dated the 24th<br/>July, 1965.</p> <p>(xviii) G.S.R. 1025 dated the 24th<br/>July, 1965.</p> <p>(xix) G.S.R. 1026 dated the 24th<br/>July, 1965.</p> <p>(xx) G.S.R. 1027 dated the 24th<br/>July, 1965.</p> <p>(xxi) G.S.R. 1028 dated the 24th<br/>July, 1965.</p> <p>(xxii) G.S.R. 1029 dated the 24th<br/>July, 1965.</p> <p>(xxiii) G.S.R. 1030 dated the 24th<br/>July, 1965.</p> | <p>(xxiv) G.S.R. 1031 dated the 24th<br/>July, 1965.</p> <p>(xxv) G.S.R. 1032 dated the 24th<br/>July, 1965.</p> <p>(xxvi) G.S.R. 1033 dated the 24th<br/>July, 1965.</p> <p>(xxvii) G.S.R. 1034 dated the 24th<br/>July, 1965.</p> <p>(xxviii) G.S.R. 1035 dated the 24th<br/>July, 1965.</p> <p>(xxix) G.S.R. 1036 dated the 24th<br/>July, 1965.</p> <p>(xxx) G.S.R. 1037 dated the 24th<br/>July, 1965.</p> <p>[Placed in Library, see No. LT-<br/>4451/65].</p> <p>(3) a copy each of the following<br/>Notifications under section 38 of the<br/>Central Excises and Salt Act, 1944:—</p> <p>(i) G.S.R. 421 dated the 13th<br/>March, 1965.</p> <p>(ii) The Central Excise (Fourth<br/>Amendment) Rules, 1965,<br/>published in Notification No.<br/>G.S.R. 700 dated the 8th<br/>May, 1965.</p> <p>(iii) The Central Excise (Fifth<br/>Amendment) Rules, 1965,<br/>published in Notification No.<br/>G.S.R. 792 dated the 6th<br/>June, 1965.</p> <p>(iv) The Central Excise (Sixth<br/>Amendment) Rules, 1965,<br/>published in Notification No.<br/>G.S.R. 990 dated the 17th<br/>July, 1965.</p> <p>[Placed in Library, see No. LT-<br/>4452/65].</p> <p>(4) a copy each of the following<br/>Notifications under section 296 of<br/>the Income-tax Act, 1961:—</p> <p>(i) The Income-tax (Fifth<br/>Amendment) Rules, 1965,<br/>published in Notification No.<br/>S.O. 1886 dated the 10th<br/>June, 1965.</p> <p>(ii) The Income-tax (Sixth<br/>Amendment) Rules, 1965,</p> |
|--|---|

published in Notification No. S.O. 2153 dated the 5th July, 1965.

1965, published in Notification No. S.O. 2214 dated the 8th July, 1965.

- (iii) S.O. 2215 dated the 9th July, 1965.

[Placed in Library, see No. LT-4459/65].

[Placed in Library, see No. LT-4453/65].

(5) A copy each of the following Notifications:—

- (i) G.S.R. 734 dated the 11th May, 1963, under sub-section (5) of section 77 of the Finance Act, 1965.

[Placed in Library, see No. LT-4454/65].

- (ii) G.S.R. 737 dated the 11th May, 1965, under sub-section (5) of section 81 of the Finance Act, 1965.

[Placed in Library, see No. LT-4455/65].

- (iii) The Estate Duty (Amendment) Rules, 1965, published in Notification No. G.S.R. 742 dated the 14th May, 1965, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

[Placed in Library, see No. LT-4456/65].

- (iv) G.S.R. 762 dated the 24th May, 1965, under section 159 of the Customs Act, 1962 and sub-section (5) of section 77 of the Finance Act, 1965.

[Placed in Library, see No. LT-4457/65].

- (v) The Wealth-tax (Amendment) Rules, 1965, published in Notification No. G.S.R. 832 dated the 10th June, 1965, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[Placed in Library, see No. LT-4458/65].

- (vi) The Income-tax (Determination of Export Profits) Rules,

12-13 hrs.

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 2nd April, 1965:—

- (1) The Finance Bill, 1965.
- (2) The Appropriation (No. 2) Bill, 1965.
- (3) The Kerala Appropriation (No. 2) Bill, 1965.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 2nd April, 1965:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1965.
- (2) The Kerala State Legislature (Delegation of Powers) Bill, 1965.
- (3) The Representation of the People (Amendment) Bill, 1965.

12.13½ hrs.

#### PARLIAMENTARY COMMITTEES

##### SUMMARY OF WORK

**Secretary:** Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1964 to 31st May, 1965.